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Title : Need to reduce pendency of cases in higher and subordinate judiciaries.

SHRI S.K. KHARVENTHAN (PALANI): Sir, in our country the backlog of pending cases and vacancies in the higher judiciary and subordinate judiciaries are alarming. Nearly 33,635 cases are pending in the Supreme Court. In various High Courts 33,41,040 cases are pending and in subordinate courts nearly 2,53,06,458 cases are pending. Even though the Union of India has ordered to set up Fast Track Courts in district level, the pendency is still alarming.

There are number of vacancies in High Courts, Supreme Court and in subordinate courts. Unless the vacancies are filled up, the pendency cannot be reduced. Moreover, large number of courts are not having proper infrastructural facilities particularly in taluk level courts. Union of India has to earmark certain funds for the development of courts. The strength of the judges in various High Courts should be raised. The present system of selecting judges for High Courts causes inordinate delay for the speedy disposal of cases, and also meritorious candidates from SC/ST and OBC are not being considered. Hence the present system is to be changed.

Hence, I urge upon the Union of India to take effective steps for reducing pendency by creating courts in taluk level and appoint more judges to fill the vacancies. Also necessary funds may be allocated for the development of infrastructural facilities in various courts throughout the country.